

amenities in miners' colonies/Dhowras and lack of medical and educational facilities etc.

(d) The BCCL, like any other coal company, has well established procedure to redress the grievances of its employees. Workers are intimated about their representation either verbally or in writing. Sometimes, grievances are also resolved through discussions with the concerned Unions. Occasionally, disputes are raised by the Unions under the Industrial Disputes Act before the Central Industrial Relations machinery, including Tribunals and other forums provided under the law. The effort of the management remains, all along, to settle the disputes by peaceful means through negotiations and discussions.

Loss in Irregular Sales by Cycle Corporation of India Ltd.

2503. DR. SUDHIR ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the loss incurred by the Cycle Corporation of India as a result of irregular deals in cycles, accessories and scraps;

(b) if so, the total loss suffered on this account since nationalisation till date:

(c) the action taken against guilty persons and parties; and

(d) other corrective steps taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). Certain instances of alleged irregularities in deals of cycles, accessories and scraps have been brought to the notice of the company management by the Audit. It is not possible to precisely assess the losses suffered on this account. The company has initiated steps to recover the outstanding dues from the defaulting parties and to improve the marketing system.

Visit by Former Chairman-cum-Managing Director of Cycle Corporation of India Ltd. to Kathmandu

2504. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in March 1984, the then Chairman-cum-Managing Director of Cycle Corporation of India Limited had visited Kathmandu along with a group of persons;

(b) if so, whether the visit was official; and

(c) where the CMD and his group stayed and who paid the bill?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). According to records available with the company, a dealer has preferred claims for the alleged visit of the then Chairman-cum-Managing Director of Cycle Corporation of India Ltd. along with a group of persons to Kathmandu in March, 1984 and their stay in hotel Soaltee Oberoi. No records are available to indicate whether the visit was official.

Cases Disposed of by MRTP Commission

2505. SHRI SHANTARAM NAIK: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cases disposed of by the Monopolies and Restrictive Trade Practices Commission in the last three years;

(b) the number of cases pending before the Commission;

(c) out of the pending cases which class of cases are the most; and

(d) the number of cases in which common man has been benefited in the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY